

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).2307-2315/2016

(Arising out of impugned final judgment and order dated 29-04-2015 in CS No.2/2014, CRA No.406/2014, CRA No.416/2014, CRA No.400/2014, CRA No.325/2014, CRA No.327/2014, CRA No.326/2014, CRA No.493/2014 and CRA No.354/2014 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HARI PRASAD & ORS.ETC.ETC.

Respondent(s)

Date : 19-01-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Ratnakar Dash, Sr. Adv.
 Mr. Shashank Shekhar Singh, Adv.
 Mr. Rajeev Kumar Dubey, Adv.
 Mr. Kamlemndra Mishra, Adv.
 For Ms. Pragati Neekhara, AOR

For Respondent(s) Mr. Pradeep Misra, AOR
 Mr. Suraj Singh, Adv.

 Mr. Vanshaja Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(Sarita Purohit)
Court master

(Jagdish Chander)
Branch Officer